NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/122/2016

NAME OF THE PETITIONER(S)

: V. Kesavamurthi

NAME OF THE RESPONDENT(S)

: Sands Utility Services Private Limited & 3 others

UNDER SECTION

: 397/398 of CA 1956

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Archema for thonizambale learners D.OLIVIA For B.Dhananaj

Counsel for Respondents Counsel for Petitioners

ORDER

Ms D Olivia, counsel representing senior counsel for petitioner present. Ms Archana, counsel representing senior counsel for respondents present. Counsel for petitioner has not filed rejoinder and sought time for filing the same. Several opportunities were given to the counsel for petitioner. On the last date of hearing this Bench directed the petitioner to file rejoinder with a condition that in case of not filing the rejoinder, the right to file the same shall stand forfeited. Even today he has not complied with the order. In the circumstances, the right to file the rejoinder stands forfeited. The matter is posted for final hearing. Put up on 15.02.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)